

Statement-II**Reproductive and Child Health Programme Funds
provided during 1997-98**

States/UTs	National Component	Sub-Projects	Grand Total
1	2	3	4
1. Andhra Pradesh	40479831.00	31875000.00	72354831.00
2. Arunachal Pradesh	13865826.00		13865826.00
3. Assam	37025883.00		37025883.00
4. Bihar	55936120.00		55936120.00
5. Goa	3169895.00		3169895.00
6. Gujarat	34912629.00	22500000.00	57412629.00
7. Haryana	42110557.00	24800000.00	66910557.00
8. Himachal Pradesh	15724836.00		15724836.00
9. Jammu & Kash.	19323289.00		19323289.00
10. Karnataka	32963323.00	23400000.00	56363323.00
11. Kerala	18104943.00	17500000.00	35604943.00
12. Madhya Pradesh	79968836.00	12500000.00	92468836.00
13. Maharashtra	42284165.00	22500000.00	64784165.00
14. Manipur	7079730.00	5000000.00	12079730.00
15. Meghalaya	12135796.00		12135796.00
16. Mizoram	5225811.00		5225811.00
17. Nagaland	8497853.00		8497853.00
18. Orissa	35766445.00	12500000.00	48266445.00
19. Punjab	24204206.00	22500000.00	46704206.00
20. Rajasthan	44792744.00	40000000.00	84792744.00
21. Sikkim	5459910.00		5459910.00
22. Tamil Nadu	39513792.00	50000000.00	89513762.00
23. Tripura	5715676.00		5715676.00
24. Uttar Pradesh	110047910.00		110047910.00
25. West Bengal	28263098.00		28263098.00
26. A & N Islands	.00		.00
27. Chandigarh	2065976.00		2065976.00
28. D & N Haveli	.00		.00
29. Daman & Diu	2199850		2199850
30. Delhi	5117973.00		5117973.00

1	2	3	4	5
31. Lakshadweep	.00			.00
32. Pondicherry	5831952.00			5831952.00
Total	777768855.00	285075000.00	1062863855.00	

*(Translation)***Protection to Sikkim**

2003. SHRI BHIM DAHAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government are now contemplating to withdraw the protection given to ancient/traditional rules of Sikkim under section 371F of the constitution; and

(b) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) There is no proposal to make any change to Article 391F of the Constitution concerning Sikkim.

Foreign Citizen

2004. SHRI AJIT JOGI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the foreign citizens residing illegally in the country State-wise; and

(b) the steps taken by the Government to send these foreign citizens back to their respective countries?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) Powers of the Central Government under the Foreigners Act, 1946 to identify, detect and deport foreign nationals residing illegally in various parts of the country have been delegated to the State Governments/UT administrations and no data in this regard is Centrally maintained. The Government is, however, aware of the problem of foreign nationals who enter India surreptitiously from neighbouring countries and are residing illegally in various parts of the country. Instructions have been issued/reiterated to the State Government/UT Administrations from time to time to intensify efforts to identify and deport foreign nationals staying in the country illegally.

*(English)***Family Welfare Projects**

2005. SHRI NRIPEN GOSWAMI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have made an effort for effective implementation of Family Welfare Projects in Assam;

(b) if so, the details thereof; and